



RBL BANK LTD.
REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001
National Operating Centre : 9th Floor, Technplex-1, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062.

GOLD AUCTION CUM INVITATION NOTICE
The below mentioned borrower has been served with demand notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on **27-10-2026**. In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following account from the auction without any prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.

Sr. No.	Account Number	Branch Name	Borrower's Name	Details of Gold Ornaments (in gms)	
1.	809012127707	Lalpur	NIRMAL KUMAR VARADANI	TOTAL_GROSS_WT	49.41
				TOTAL_IMPURITY	1.52
				TOTAL_STONE_WT	0
				TOTAL_NET_WT	47.89

The online auction will be held on <https://egold.auctiontiger.net> or <https://rblgold.auctiontiger.net> on 27-10-2026 from 02:00 PM to 05:00 PM IST. Intending bidders should contact M/s. e-Procurement Technologies Ltd. (AuctionTiger) at 6351896640/ 7984129853. For detailed Terms and Conditions, please visit the auction portal.

Place : Raipur

Authorized Officer
RBL Bank Ltd.



INDIA SHELTER FINANCE CORPORATION LTD.
Corporate Office: 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram-122003 Haryana
Branch Office: Raipur, Chhattisgarh

Sale Notice For Sale Of Immovable Property

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s), Co-Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No.15, Institutional Area Sector 44 Gurugram-122003 Haryana, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co-borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below. For detailed terms and condition of the sale, please refer to the **Secured Creditor's website www.indiashelter.in or contact Authorized Officer.**

Loan Account Number/ AP Number And Name of Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Demand Notice u/s 13(2) Date and Amount : 17-05-2022 And Rs. 387110.34/- (Rupees Three Lac Eighty Seven Thousand One Hundred Thirteen and Thirty Four paise) due as on 31.05.2022	Date and Type of Possession	Reserve Price : Rs. 5,00,000/- (Rupees Five Lakh Only)	Date and Time of Inspection of the property 02-11-2026 from 10 am to 5 pm
Mrs. Mrs./Mr. Shipha Bhatti And Mrs./Mr. Amit Kumar Bhatti And Mrs./Mr. Sunil Singh Thakur Loan Account Number /AP Number CHL100002915 /AP-0687685	Bid Increase Amount : Rs. 5,000/- (Rupees Five Thousand Only)	10-Oct-2022 Symbolic	Earnest Money Deposit (EMD) : Rs.50,000/- (Rupees Fifty Thousand Only)	EMD Deposition Last Date : 03-11-2026 Date of Auction: 04-11-2026 At 11 am

Description of the Immoveable Property/ Secured Asset: All Piece And Parcel Of Kh. No 184/14 Area 0.441 Hect, plot no 18 Area 826 Sq. ft, Situated at Sarona, P.C. no- 104/35, New P.C. A Distt-Raipur (C.G. Boundary - East - Road, West Lands of Surendra Singh & others, North-Sellers land, South-Plot of Parmanand pal no 19

Place of EMD Deposition:-India Shelter Finance Corporation Limited, 517, 5th Floor, Lal Ganga Business Park, New Dhamtari Road, Pachpedi Naka, Raipur, Chhattisgarh -492001

Place of Auction:- India Shelter Finance Corporation Limited, 517, 5th Floor, Lal Ganga Business Park, New Dhamtari Road, Pachpedi Naka, Raipur, Chhattisgarh -492001

Mode Of Payment :- All payment shall be made by demand draft in favor of India Shelter Finance Corporation Limited.

FOR ANY QUERY PLEASE CONTACT MR. TUSHAR HURDE (+91 8956559300)

Place: Raipur, Chhattisgarh
Date : 17.10.2026

For India Shelter Finance Corporation Limited
Authorized Officer.



Aadhar Housing Finance Ltd.

Corporate Office : Office Nos. 501 & 503, 5th Floor, Lightbridge, Saki Vihar Road, Andheri East, Mumbai Suburban (District), Maharashtra- 400072

Muzaffarpur Branch Office: Holding No.341, 1st Floor, kalwadi Compound, Opp Honda Showroom, Lenin Chowk, Kalambagh Road, Muzaffarpur-842001, Bihar

POSSESSION NOTICE Appendix IV (for immovable property)

Whereas, the undersigned being the Authorized Officer of Aadhar Housing Finance Limited (AHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of Power conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice (s) Issued by the Authorised officer of the company to the Borrower(s)/Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section(4) of the Section 13 of the said Act said Act read with rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

S. N.	Name of the Branch / Borrower(s) /Co Borrower(s)	Description of Secured Asset (immovable property)	Demand Notice Date and Amount	Date of Possession
1.	(Loan Code 06510000078 of Muzaffarpur Branch), Uday Pratap Singh (Borrower) Tnuja Devi (Co-Borrower)	All Piece And Parcel Of Land Having Area-1 Katha 17/1/2 Dhurs Pertaining To Thana No- 246, Tauzi No- 951 Katha No- 333, Khesra No- 2341, D.10.875, Situated At Mauza- Kadhan, Anchal & Ps- Kesariya, Sub-Registration Office-Kesariya, Distt- East Champaran. Bounded By:- East:- Sadak, West:- Nij, North:- Vinay Kumar Singh, South:- Arun Kumar Singh	13-05-2026 Rs. 7,23,934/-	15-10-2026
2.	(Loan Code 065100000261 of Muzaffarpur Branch), Dinesh Kumar Chaurasiya (Borrower), Rajesh Kumar Chaurasiya (Co-Borrower), Ramesh Kumar Chaurasiya (Co-Borrower), Sanjay Kumar Chaurasiya (Co-Borrower), Rinki Devi (Co-Borrower)	All That Piece & Parcel Of The Immoveable Property I.E Land In Question Is Situated At Mauza-Kushar, Thana No-240, Katha No-83, Khesra No-278,279,279/1984,289,290, Area-4 Katha, Kesariya Registry Office,East Champaran, Bihar Bounded By:- East:- Kbal Singh, West:- Hissedar Ram Kishor Bhagat, North:- Kbal Singh And Kasturi Singh, South:- Kedar Rai	10-07-2026 Rs. 17,81,868/-	15-10-2026
3.	(Loan Code 06510000070 of Muzaffarpur Branch), Anant Prasad (Borrower) Vina Devi (Co-Borrower)	All That Piece & Parcel Of The Immoveable Property I.E Land In Question Is Situated At Mauza-Parwal Patti Parsauni, Thana No-4, Katha No-463, Khesra No-559 & 562, Area- 17 Dhur, Paru Registry Office,Muzzaarpur, Bihar Bounded By:- East:- 10 Feet Wide Road, West:- House Of Kamal Deo Podar, North:-House Of Govind Prasad, South:- House Of Ramruti Saw	10-07-2026 Rs. 23,65,803/-	15-10-2026

Place: Muzaffarpur; Date: 17-10-2026
Authorised Officer, Aadhar Housing Finance Limited

POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029)** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **20.07.2026** calling upon the Borrower(s) **EASTERN INDIA TEA SPARES AND ENGINEERING PVT LTD (THROUGH ITS DIERCTOR), PRAMOD KUMAR AGARWAL (DIRECTOR), PRITI AGARWAL (DIRECTOR), GAURAV AGARWAL ALIAS DEVEN AGARWAL AND SAVITA AGARWAL** to repay the amount mentioned in the Notice being **Rs 97,94,264.38 (Rupees Ninety Seven Lakhs Ninety Four Thousand Two Hundred Sixty Four And Paisa Thirty Eight Only)** against Loan Account No. **HHEKOL00543313** as on **17.07.2026** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **14.10.2026**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SAMMAAN CAPITAL LIMITED** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) for an amount of **Rs 97,94,264.38 (Rupees Ninety Seven Lakhs Ninety Four Thousand Two Hundred Sixty Four And Paisa Thirty Eight Only)** as on **17.07.2026** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT RESIDENTIAL FLAT NO.4 L, ON 4TH FLOOR, HAVING A BUILT-UP AREA OF 1200 SQ.FT., COMPRISES IN TOWER III, OF HOUSING COMPLEX NAMED "CITY HIGH", CONSTRUCTED ON THE MUNICIPAL PREMISES NO. 85, PRINCE ANWAR ROAD, KOLKATA 700033, TOGETHER WITH UNDIVIDED VARIABLE IMPARTIBLE, PROPORTIONATE SHARE IN THE LAND CONTAINED IN THE PORTION OF THE SAID PREMISES ATTRIBUTABLE TO THE SAID UNIT TOGETHER WITH 1 OPEN CAR PARKING SPACE, IN THE OPEN AREA OF THE SAID PORTION OF THE PREMISES NO. 106 MEASURING 120 SQ. FT., BUILDING "CITY HIGH", "TOWER-3", CONSTRUCTED ON PLOT LAND MEASURING 118 COTTAH, 14 CHITTACK, 33 SQ. FT., SITUATED AT MUNICIPAL NO.85, P.S JADAVPUR PRINCE ANWAR SHAH ROAD, KOLKATA 700033, WEST BENGAL.

Sd/-
Date : 14.10.2026
Place : KOLKATA

Authorized Officer
SAMMAAN CAPITAL LIMITED
(FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)



IDBI BANK LTD. RETAIL RECOVERY CELL
Zonal Office Building (2nd Floor)
44, Shakespeare Sarani, Kolkata - 700017
Phone No. : 033 66557848 / 033 66557839

APPENDIX IV [RULE 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas,

The undersigned being the Authorised Officer of the **IDBI Bank Ltd.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice on the date mentioned against the accounts calling upon the **Borrowers / Co-Borrowers / Legal Heirs** having failed to repay the amount, notice is hereby given to the Borrowers / Co-Borrowers / Legal Heirs, in particular and the public, in general, that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under section sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned herein after.

The Borrowers / Co-Borrowers / Legal Heirs, in particular and the public, in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to interest, Penal Interest, Charges, Costs thereon, the charge of the **IDBI Bank Ltd.**, for an amount mentioned in the notice along with.

The borrowers/Legal Heirs attention is invited to the provisions of Sub Section (8) of Section 13 of the Act, 2002 in respect of time available, to redeem the secured assets.

Sl. No.	1) Name of the Borrowers / Co-Borrowers 2) Account Number	1) Date of Demand Notice 2) Date of Physical Possession 3) Claim Amount as per Demand Notice	Description of the Immoveable Property
1.	MRS. DIPTIREKHA MOHAKUD & MR. PRAHALAD MOHAKUD Borrower/s/ Guarantor's/ Mortgageor's	1) 01.07.2023 2) 12.10.2026 3) Rs. 26,17,637.00 (Rupees Twenty Six Seventeen Thousand Six Hundred Thirty Seven Only) as on 10/09/2022	PROPERTY 1 - All that self-contained residential marble flooring (without lift facility) flat being no. 301 (east side) on the third floor measuring about 650 sq. ft super built-up area more or less in the building known as sarojini bhaban ii consisting of 2 bedrooms, 1 kitchen cum dining, 1 dining, 1 toilet, 1 verandah and 1 w.c. lying and situate at holding no. 32, aswini dutta nagar government colony no. 1, under p.s uttarpura, ward no. 6. PROPERTY 2 - all that self contained residential marble flooring (without lift facility) flat being no. 101 on the first floor measuring about 650 sq. ft super built up area in the building known as sarojini bhaban ii consisting of 2 bedrooms, 1 kitchen cum dining, 1 dining, 1 toilet, 1 verandah and 1 w.c., lyingand situate at holding no. 32. Built and constructed at or upon the plot of land measuring about 1 cottah 13 chittaks 9 sq.ft comprised in mouza kotrung, j.l no. 8, lop no. 341, appertaining to r.s dag no. 1392, 1r dag no.3084 under R Khatian no. 7151 & 7150, being holding no. 32, aswini dutta nagar government colony no. 1, under p.s uttarpura, ward no. 6, within the limits of uttarpura kotrung municipality, district hoghly. Butted and bounded on the north : by road of aswini dutta nagar. On the south : by common passage. On the east: by property of ashok sarkar. On the west: by municipal road.
2.	SUJIT GHOSAL (Borrower) and INDIRA GHOSAL (Co-Borrower)	1) 30.01.2023 2) 15.10.2026 3) Rs. 17,81,664.57 (Rupees Seventeen Lakh Eighty One Thousand Sixty Six Four Hundred Fifty Seven Paise Only) due as on 14/10/2024	Mr. SUJIT GHOSAL had mortgaged the below immovable property- ALL THAT Flat being No. 5C on the Fourth Floor at North West Side, measuring about 863 square feet super built up area consisting of 2 Bed rooms, 1 Dining Passage, 1 kitchen , 2 toilets ∓ 1 balcony, lying and situated at Holding no. 247/A/1A, P K Guha Road, Kolkata -700 028 under Ward No. 9, within the local limits of Dum Dum Municipality in the District North 24 Parganas together with undivided proportionate share of land measuring about 5 Cottahs, 3 Chittaks, 31 Square feet be the same a little more or less comprised in Mouza-Digla, J.L.No. 18, R.S.No. 161, Touzi, 173, appertaining to R S Khatian No. 415, under R S Dag no.341, under PS- Dum Dum, being under PS- Dum Dum, being Holding No. 247/A/1A, P K Guha Road, Kolkata - 700 028, which is butted and bounded as : On the North by : P K Guha Road ; On the South by : S Kamrkar ; On the East by : G pal & amp Others; On the West by : Land of Biswanath Pal. together with all buildings and structures thereon attached to the earth or permanently fastened to anything attached to the earth.

Date : 17.10.2026, Place : Kolkata

Sd/- Authorised Officer, IDBI Bank Ltd.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
SHREE VAISHANAVI ISPAT LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Shree Vaishanavi Ispat Limited
2. Date of incorporation of corporate debtor	13/04/2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kolkata II
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109WB2005PLC102735
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office : Bamonara Industrial Area, Mouza - Bamonara, Bamonara, Bardhaman, Kanksa, West Bengal - 713212.
6. Insolvency commencement date in respect of corporate debtor	14th October, 2026. (The commencement of CIRP Order was pronounced on 14th October, 2026 by the Hon'ble NCLT, Kolkata Bench. The Order was intimated to the undersigned by the Registry on 16th October, 2026).
7. Estimated date of closure of insolvency resolution process	14th April, 2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Hansraj Jaria IBBI/IPA-002/IP-N00835/2019-2020/12663
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address : 36, Abinash Sashmal Lane, Belegghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal. Email : hansrajjaria@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address : 36, Abinash Sashmal Lane, Belegghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal. Email : vaishanavispatt.cirp@gmail.com
11. Last date for submission of claims	30th October, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Webblink : https://ibbi.gov.in/home/downloads Physical Address : 36, Abinash Sashmal Lane, Belegghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Shree Vaishanavi Ispat Limited on 14th October, 2026. **(The commencement of CIRP Order was pronounced on 14th October, 2026 by the Hon'ble NCLT, Kolkata Bench. The Order was intimated to the undersigned by the Registry on 16th October, 2026).**

The creditors of Shree Vaishanavi Ispat Limited, are hereby called upon to submit their claims with proof on or before 30th October, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Hansraj Jaria
Interim Resolution Professional
Shree Vaishanavi Ispat Limited
IBBI/IPA-002/IP-N00835/2019-2020/12663

Date : 17.10.2026
Place : Kolkata

AFA No.: AA2/12663/02/300627/204411 | Valid upto 30th June 2027



IDBI BANK LTD. Retail Recovery Department
(CIN) L65190MH2004GOI114883844,
44, Shakespeare Sarani, Kolkata - 700 017, Tel. : (+91 33) 6655 7744

DEMAND NOTICE 13(2)

Financial assistance sanctioned by IDBI Bank Limited to 1. Joy Deb Chowdhury and Dola Chowdhury (Loan A/c No. - 0702675100016834 & 0702675100016825) Defaults committed - Statutory notice under Section 13(2) of the Securitization and Reconstruction of the Financial Assets and Enforcement of Security Interest Act, 2002

1) Whereas, the undersigned being the Authorised Officer of the IDBI Bank Ltd. under SARFAESI Act and in exercise of powers conferred under section 13(12) read with Rule 3, issued Demand Notice on 13/04/2026, calling upon the Borrower/Co-Borrower listed hereunder (hereinafter referred to as the "said Borrower"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipts of notice, as per details given below.

2) The said notice have either been returned undelivered by the postal authorities/have not been duly acknowledged by the Borrower/Co-Borrower. Hence the bank by way of abundant cautions is effecting this publication of the demand notice. The undersigned has therefore caused this Notice to be pasted on the premises of the last known addresses of the said Borrower/Co-Borrower as per the said act. Copies of the said notice are available with the undersigned and the said Borrower-Co Borrower, may, if they show desire, collect the said copies from the undersigned on any working day during normal office hours.

3)Against the above background Notice hereby given, once again, to said Borrower/Co-Borrower to pay to the IDBI Bank Ltd, with in 60 days from the date of publication of the Notice, the amounts indicated/payable as given below under the loan and other documents. As security for due repayment of the loan, the following securities have been mortgaged/hypothecated to the IDBI Bank Ltd by the respective parties as below

1)Name of the borrowers/ Co-borrowers 2)Account Number	1)Date of Demand Notice 2)Claim Amount as per Demand Notice	DESCRIPTION OF THE PROPERTY
1) Joy Deb Chowdhury and Dola Chowdhury	1) 29-09-2026 2) Rs. 23,66,268.00 as on 10-03-2021.	ALL THAT of a self contained tiles finished residential flat being Flat No. "D1" on the Third Floor of North West Side of the said ground plus three storied building measuring about 760 Sq.ft. super built up area more or less consisting of two bed rooms , one dining room, one kitchen, two Balcony and one toilet Lying Situate at and being municipal Holding/Premises No. 112, Vivekananda Pally, Police Station- Dum Dum, Kolkata- 700065, within South DumDum Municipality, Ward No.02, in the District of North 24 Parganas TOGETHER WITH proportionate, undivided impartible and indivisible share and interest in the land of the said Premises along with common rights in the common areas and facilities of the said buildings/said premises and the properties appurtenant thereto for beneficial use and enjoyment of the aforesaid flat.
2) 0702675100016834 & 0702675100016825		ALL THAT piece and parcel of land measuring about 3(three) Cottahs 12(Twelve) Chhiltaks , more or less and comprised in R.S. Dag No. 51 & L.R. Dag No. 127, R.S. & L.R. Khatian No. 42, under Mouza- Gorui, J.L. No. 18, under A.D.S.R. Cossipore Dum Dum and having municipal Holding/Premises No. 112, Vivekananda Pally, Police Station- Dum Dum, Kolkata-700065, within South DumDum Municipality, Ward No.02, in the District of North 24 parganas, together with all rights of easement, Paths, passages, water Course, etc. and butted and bounded as under:-On the North : By L.O.P.No. 41,On the South : By other Land ,On the East : By other land ,On the West :By 18' feet wide municipal Road .

Financial assistance sanctioned by IDBI Bank Limited to 1. Surajit Ghosh (Loan A/c No. - 0702675100018586 & 0702675100018610) Defaults committed - Statutory notice under Section 13(2) of the Securitization and Reconstruction of the Financial Assets and Enforcement of Security Interest Act, 2002

1)Name of the borrowers/ Co-borrowers 2)Account Number	1)Date of Demand Notice 2)Claim Amount as per Demand Notice	DESCRIPTION OF THE PROPERTY
1) Surajit Ghosh	1) 29-09-2026 2) Rs. 18,78,541.00 as on 10-03-2021.	ALL THAT one self contained residential flat being no 2/B, located on the Second Floor (North Facing) of the said G+3 storied building, having its super built up area 750 Sq. Ft. be the same a little more or less, consisting of 2 (Two) Bed rooms, 1 (One) Dining room cum Kitchen, 1 (One) Bathroom, 1 (One) W.C. and 1 (One) Balcony together with proportionate undivided share and interest in land mentioned in the First Schedule above lying and situate at Mouza-Podrah , J.L. No. 38, Touzi No. 9, appertaining to R.S. Dag No. 325, corresponding to L.R. Dag No. 333, under L.R. Khatian No. 5404, Police Station- Sankrali, District- Howrah, within the limits of the Thanamakua Gram panchayat, Pin-711109.
2) 0702675100018586 & 0702675100018610		ALL THAT G+3 storied brick-built building together with piece and parcel of land thereunto belonging whereon or part of thereof the same is erected and built measuring about 3 Cottahs 3 sq. ft. lying and situate at Mouza-Podrah , J.L. No. 38, Touzi No. 9, appertaining to R.S. Dag No. 325, corresponding to L.R. Dag No. 333, under L.R. Khatian No. 5404, Police Station- Sankrali, District- Howrah, within the limits of the Thanamakua Gram panchayat, Pin-711109, which is butted and bounded as follows:-ON THE NORTH : By landed property of Samir Naskar.ON THE SOUTH:By 10' wide common passage of Panchayat road.ON THE EAST : By landed property of Ramapada Das, ON THE WEST : By landed property of Prasanta Naskar.

payable with further interest on contractual rates/rests as agreed from the date mentioned above till date of payment.

4)If the said Borrower/Co-Borrower fail to make payment to the IDBI Bank Limited as aforesaid, then the IDBI Bank Limited shall proceed against the above secured assets under Section 13(4) of the SARFAESI Act and Rules entirely at the risks, costs and consequences of the said Borrower/Co-Borrower.

5)Further, the attention of Borrower/Co-Borrower is invited to provisions of Sub-section (8) of the Section 13 of the Act, in respect of time available to redeem the secured assets.

6)The said Borrower/Co-Borrower are prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, lease of otherwise without the prior written consent of the IDBI Bank Limited. Any person who contravenes or abets contravention of the provisions of the Act or Rules shall be liable for imprisonment and/or fine as given under Section 29 of the Act.

Date: 17-10-2026 ; Place: Kolkata

Authorised Signatory

DEMAND NOTICE

Whereas the Authorised Officer of Asset Reconstruction Company (India) Limited (acting in capacity as Trustee for the below mentioned Trusts) (hereinafter referred to as "ARCL") is incorporated under the companies Act, 1956 and registered as an Asset Reconstruction Company with the Reserve Bank of India of Securitization and Reconstruction of Financial assets and Enforcement of security interest Act, 2002 (hereinafter referred to as "the SARFAESI Act") and whereas the Borrower / Co-Borrowers as mentioned in Column No. 2 of the below mentioned chart obtained loan from the Original Lenders and whereas ARCL has acquired the financial assets relating to the loan accounts mentioned herein below and whereas ARCL being the secured creditor under the SARFAESI Act, and in exercise of powers conferred under section 13(2) of the said Act read with Rule 2 of the security interest (Enforcement) Rules 2002, issued demand notice calling upon the Borrowers / Co-Borrowers as mentioned herein below, to repay the amount mentioned in the notices with further interest thereon within 60 days from the date of notice, but the notices could not be served upon some of them for various reasons.

Sl. No.	LA No. / Name of Original Lender / Demand Notice Date/ Name of the Trust	Borrower / Co-Borrower Name	Total Outstanding in INR as per Demand Notice Date
1)	LAN: 70180000003967 Original Lender : Bandhan Bank Limited Date of Demand Notice : 01-10-2026 Name of the Trust : Arcil 2024C-004 Trust	Bappaditya Mandal / Bithika Mandal	Rs. 9,38,134.09/- as on 01-October-2026
Description of the Property: ALL THAT piece and parcel of land admeasuring about 8 Decimal lying and situated at Mouja: Mandabghat, J.L No. 51, Circle No. 10, Plot No. 365, R S Khatian No. 741, L R Khatian No. 511/1, New L R Khatian No. 1796, Gram Panchayat: Badkulla – II, P.S: Hanskhali, District: Nadia, West Bengal. The said land is butted and bounded as under: North : Land of Nilu Biswas, South : Vacant Land of Haridas Biswas, East : 10 Feet Pucca Road, West : Vacant Land of Surjanjan Basu.			
2)	LAN: 200078800000013 Original Lender : Bandhan Bank Limited Date of Demand Notice : 01-10-2026 Name of the Trust : Arcil 2024C-004 Trust	Nripen Sutradhar / Shrabani Sutradhar	Rs. 15,23,982.40/- as on 01-October-2026
Description of the Property: ALL THAT piece and parcel of land admeasuring about 3.30 Decimal along with a tinshed house admeasuring 500 Sq. Ft. more or less lying and situated at Mouja: Beldanga, J.L No. 147, R S and L R Dag No. 08, L R Khatian No. 184 and 294, New L R Khatian No. 981, P.S: Murulia, S.R.O: Karimpur, District: Nadia, West Bengal. The said land is butted and bounded as under: North : Jagannath Swarnakar, South : Goutam Sutradhar, East : 8 Feet Wide Kancha Road, West : Shrien Sutradhar.			
3)	LAN: WKR00005N and WKR00006N Original Lender : IndusInd Bank Limited Date of Demand Notice: 13-10-2026 Name of the Trust : Arcil-Trust-2025-006	Late Unique Basu / Krishna Basu / Kasturi Basu	Rs. 48,82,618.06/- as on 07-October-2026
Description of the Property: ALL THAT piece and parcel of one self-contained residential flat being Flat No. A containing a super built-up area admeasuring more or less 1200 sq. ft. on the First Floor of the building known as "Belmont" in Block – 1, situated at the North-East side consisting of three Bedrooms, one Living cum Dining room, one Kitchen, one Toilet, one W.C and one Balcony, TOGETHER WITH one open car-parking space measuring more or less 120 sq. ft. situated at the Ground Floor in Block – 1, together with all fittings, fixtures and installations, thereto and undivided proportionate share or interest of the land underneath at Premises No. 270, Garagacha, P.S: Sonarpur, Ward No. 01 within the ambit of Rajpur-Sonarpur Municipality, District: South 24 Parganas, West Bengal. The said land is butted and bounded By :- North – As per Deed, South – As per Deed, East – As per Deed, West – As per Deed			

Notice, is therefore given to the Borrowers / Co-Borrowers, as mentioned herein above, calling upon them to make payment of the total outstanding amount as shown herein above, against the respective Borrower / Co-Borrower, within 60 days of publication of this notice. . Failure to make payment of the total outstanding amount together with further interest by the respective Borrower/ Co-Borrower, ARCL shall be constrained to take u/s 13(4) for enforcement of security interest upon properties as described above, steps are also being taken for service of notice in other manners as prescribed under the Act and the rules made hereunder. You are put to notice that the said mortgage can be redeemed upon payment of the entire amount due together with costs, charges and expenses incurred by Arcil at any time before the date of publication of notice for public auction or private treaty for transfer by way of sale, as detailed in Section 13(8) of the SARFAESI Act.

Take note that in terms of S- 13 (13) of the SARFAESI Act, you are hereby restrained from transferring and/or dealing with the Secured Properties in any manner by way of sale, lease or in any other manner.

Place : Kolkata
Date : 17.10.2026

Sd/-
Authorized Officer
Asset Reconstruction Company (India) Limited
(In capacity as Trustee)



ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED
CIN: L65999MH2002PLC134884, Website : www.arcil.co.in
Registered Office: The Ruby, 1001, Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400 028, Tel : + 91 2266581300
Branch Address: Room No. 10th, 10th Floor, Signet Tower, DN 2, Sector V, Salt Lake, Kolkata-700 091, West Bengal, Tel. 033-48226608

